

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This Wednesday, the 09th day of SEPTEMBER, 2020

ORIGINAL APPLICATION NO. 330/00417/2020

**HON'BLE MRS. JUSTICE VIJAY LAKSHMI, MEMBER (J)
HON'BLE MR. NAVIN TANDON, MEMBER (A)**

Ghanshyam, Aged about 54 years, S/o Late Srinath , R/o Village-Maharajpur, Post – Ragghupur, District-Varanasi.

.....Applicant

VERSUS

1. Union of India through Secretary, Department of Post, New Delhi.
2. Director Postal Services, Department of Posts, Post Master General, Kanpur Region, Kanpur-208001.
3. Superintendent of Post Offices, Banda, U.P.
4. Shailendra Kumar, Superintendent of Post Offices, Banda, U.P.
5. Bhanu Pratap Singh, Inquiry Officer, Assistant Superintendent of Post Offices, Hamirpur, U.P.
6. Vice Chancellor, Sampoornanand Sanskrit Vishvidayalaya Varanasi.

.....Respondents

Advocate for the Applicant : Shri N.P Singh through video conferencing

Advocate for the Respondents : Shri L.P Tiwari through video conferencing

O R D E R
(Delivered by Hon'ble Mr. Navin Tandon, Member-A)

Through video conferencing.

1. The applicant is aggrieved that he has been dismissed from service with mala fide intention vide Disciplinary Authority's order dated 05.06.2020 (Annexure A-39).
2. Sri N.P. Singh, learned counsel for the applicant, submits that the applicant has preferred his appeal on 20.07.2020 (Annexure A-40) to the Appellate Authority, which has not been decided so far.

3. Sri L.P. Tewari, learned counsel for the respondents, who appeared on receipt of advance copy, averred that this OA has been filed at a premature stage, without availing the departmental remedy available to him.

4. At this stage, learned counsel for the applicant submitted that the applicant will be satisfied if his appeal is decided in a time bound fashion.

5. We take note of the fact that offices are being managed without full complement of employees in these trying times of Covid-19.

6. Accordingly, without going into the merits of the case, we direct the Appellate Authority to decide the appeal as per rules within a period of three months from the date of receipt of certified copy of this order.

7. With the aforesaid directions, the O.A is disposed of. No order as to costs.

(NAVIN TANDON)
MEMBER (Administrative)

(JUSTICE VIJAY LAKSHMI)
MEMBER (Judicial)

RKM